

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:03.11.2020

**Review Application No.9 of 2020
In
Misc. Application No.298 of 2020
And
Appeal No.284 of 2020**

Supriya Pharmaceuticals Ltd.
Kharsa No.238/13,
Ambit Education LLP Gram Thada
Tehsil Tizara Bhiwadi
Alwar, Rajasthan – 301019.

...Applicant
(Org. Appellant)

Versus

1. BSE Ltd.
Floor No.25, P.J. Towers,
Dalal Street, Mumbai-400 001.
2. Securities and Exchange Board of India
SEBI Bhavan, Plot No.C4-A,
G Block, Bandra Kurla Complex,
Bandra (E), Mumbai – 400051.

...Respondents

Mr. Manoj Mishra, Advocate for the Applicant/(Org. Appellant).

Mr. Tomu Francis, Advocate i/b. Khaitan & Co. for Respondent No. 1.

Mr. Abhiraj Arora, Advocate i/b. ELP for Respondent No. 2.

CORAM: Dr. C.K.G. Nair, Member
Justice M.T. Joshi, Judicial Member

Per : Dr. C.K.G. Nair, Member (Oral)

1. This Review Application has been filed by the applicant/(original appellant) seeking review of this Tribunal's order dated 24th September, 2020 in Appeal no.284 of 2020. No apparent error in our order has been brought out by the applicant/(original appellant) in its Review Application. Accordingly, the Review Application is dismissed.
2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act

on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

3.11.2020
RHN